

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA.No.804/2019

Dated Monday, the 8th day of July, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

S. Gayathri

No. 24, Supreme Nagar

Karikalam Pakkam Puducherry – 605 007.

... Applicant

By Advocate M/s. M. Gnanasekar

Vs.

1. Union of India

Rep. by the Secretary to Government

Ministry of Home Affairs, New Delhi.

2. The Chief Secretary to Government

O/o. the Chief Secretariat, Puducherry.

3. The Joint Secretary to Government

Home Department, Chief Secretariat

Puducherry.

4. The Director General of Police

Puducherry.

5. The Superintendent of Police

(Headquarters) Puducherry.

... Respondents

By Advocate Mr.R.Syed Mustafa

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

""(i)To direct the respondents to consider the applicant for police recruitment by granting her age relaxation in addition to the general relaxation available to her as MBC candidate and consequently allow her to participate in the Police Recruitment pursuant to the Notification No. 2841/A1/Estt.I(B)/POL/2018 dated 20.08.2018 issued by the 4th respondent

(ii) To pass such further orders as are necessary to meet the ends of justice

(iii) Award costs"".

2. According to the applicant, she belongs to the MBC category and she has applied for the post of Police Constable which was notified by the 4th respondent on 20.08.2018. According to her, she was born in the year 1991 and her age exceeds the age prescribed by the notification slightly. According to her, the Puducherry Government has not recruited Police Constables from the year 2016 onwards and so she could not apply for selection. According to her, as per the recruitment rules the Lt. Governor has power to relax the rules where it is necessary and she seeks for relaxation of age qualification prescribed in this case. According to her, in an earlier case when the selection of Home Guards came, the Government had relaxed the age by 2 years as a one time measure. According to her, she is also entitled to get age relaxation as there was no

selection of Police Constables going on regularly in the Puducherry Government.

3. Mr.R.Syed Mustafa takes notice and submits that the applicant has not filed any representation for age relaxation and she can file the same and seek remedy from the competent authority.

4. Learned counsel for the applicant submits that the applicant will be satisfied if she is permitted to make a representation and a direction is given to the competent authority for considering her representation for relaxation within a time frame prescribed by the Tribunal.

5. In view of the limited submission, the following direction is issued:

"The applicant is directed to file a fresh representation before the appropriate authority seeking age relaxation forthwith and the competent authority shall pass a speaking and reasoned order on the basis of relevant rules and orders within a period of one month from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

08.07.2019

M.T.

**(P.MADHAVAN)
MEMBER (J)**